

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R .

O.A. No. 873/92

Date of decision: 14.9.93

ANANDI LAL

: Applicant

VERSUS

UNION OF INDIA & ORS : Respondents.

Applicant in person.

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Vide Annexure A-1, dated 29.12.83, Disciplinary Authority after considering the Enquiry Report found that the official was negligent in the discharge of his duties. He also found that the official exhibited gross indiscipline, insubordination by disobeying the orders of Post Master, Kota regarding deputation and lack of devotion towards his duties. He imposed the penalty of withholding of the next increment for a period of three years with cumulative effect.

2. The applicant preferred an appeal which was decided vide order dated 15.11.84 and the penalty was reduced from three years to one year. He again filed an appeal/revision before the Posts and Telegraphs Board which was rejected on 29.8.85.

3. The only grievance is about the grade increment. We have considered the submissions made by the applicant in person. We cannot enter into the question of facts and we cannot act ^{as} an Appellate Authority. The applicant submits that the copy of the Enquiry Report was not supplied to him ^{as} at the relevant time. It was not supplied ~~and~~ under the law, is prospective and not retrospective. There is no other ground to justify any interference.

4. The O.A. is rejected accordingly, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman